

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

STARRED QUESTION NO:84
ANSWERED ON:02.03.2015
PILFERAGE OF CRUDE OIL AND GAS
Joshi Shri Chandra Prakash

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government has taken note of the increasing instances of crude oil/gas being pilfered from refineries, depots, pipelines, etc. at various places in the country;
- (b) if so, the number of such cases reported during each of the last three years and the current year, Oil Marketing Company/ State/ UT-wise and the estimated loss to the oil companies as a result thereof;
- (c) the action taken/proposed to be taken by the Government against the persons found guilty; and
- (d) the corrective measures taken/proposed to be taken by the Government to check oil/gas pilferage in the country?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN)

(a) to (d): A statement is laid on the table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO.84 BY SHRI CHANDRA PRAKASH JOSHI TO BE ANSWERED ON 2ND MARCH, 2015 REGARDING PILFERAGE OF CRUDE OIL AND GAS

(a) & (b): Details of cases of pilferage of crude oil / gas and estimated loss, State / UT and Oil Public Sector Undertakings(PSUs)-wise during last three years and current year, as reported by Oil PSUs, is given in Annexure-I.

(c) FIRs have been lodged with respective police stations in cases of pilferages from crude oil pipelines which have taken place in different States. The cases are pursued by the concerned Oil PSUs with the State Administration and Police Authorities at different levels.

(d) Following steps have been taken by the Oil PSUs to prevent oil pilferage:-

- i. Round the clock monitoring of Pipeline flow and pressure through Supervisory Control and Data Acquisition System (SCADA) for pipelines.
- ii. Daily foot patrolling by Line Patrolmen (LPM)
- iii. Continuous interaction & sensitizing of villagers along pipeline Right of Way (ROW).
- iv. Continuous monitoring of Repeater cum Cathodic Protection System (RCP) through CCTV based surveillance system.
- v. Issue of pilferages is being up at various levels of the police in all the states. Also regular interaction maintained with civil administration.
- vi. Electronic Surveillance ; and
- vii. Patrolling by local police.

Besides, Government has amended the Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962 to make it more stringent with provision of deterrent punishment for offenders engaged in pilferage and sabotage of petroleum and gas pipelines.